

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 153 OF 2017 &
IA NO. 619 OF 2017**

Dated: 30th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s Hinduja National Power Corporation Ltd.	Appellant(s)
Vs.		
Andhra Pradesh Electricity Regulatory Commission & Ors.	Respondent(s)
Andhra Pradesh Electricity Regulatory Commission	Applicant

Counsel for the Appellant(s) : Mr. Shubham Arya
Mr. Kshitiz Khera

Counsel for the Respondent(s) : Mr. K. V. Mohan
Mr. K. V. Balakrishnan for R-1
Ms. Prerna Singh for R-2 & 3

ORDER

**IA NO. 619 OF 2017
*(Appln. for extension of time by R-1)***

A memorandum is filed on behalf of the appellant-Hinduja National Power Corporation Limited, which states as under:

*"1. By order dated 16.08.2017, this Hon'ble Tribunal was pleased to direct that the Petition No.21 of 2015 and 19 of 2016 filed before the Andhra Pradesh Electricity Regulatory Commission (hereinafter referred to as '**the State Commission**') by the end of October, 2017.*

2. *Subsequent to the above, there has been a review by the State Government of the Power Purchase Agreements entered into by the Distribution Companies with Independent Power Producers (IPPs) and there has been discussion and deliberation with such Independent Power Producers including the Appellant herein on the terms and conditions of generation and supply of electricity. The matter is under active consideration before the State Government.*

3. *In view of the above, the Appellant is seeking the indulgence of this Hon'ble Tribunal to extend the time given in the order dated 16.08.2017 till 16.12.2017.*

4. *This Memo for extension of time is being filed by the Appellant in consultation with the Respondent-Distribution Companies."*

Learned counsel for the respondents are present. Learned counsel for the respondents confirm the statements made in the memorandum. The memorandum has been signed by learned counsel for the appellant and learned counsel for Respondent Nos. 2 and 3. It is taken on record. In view of the statements made in the memorandum, the time to comply with our order is extended till 16.12.2017.

Application is disposed of.

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson